

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

(3)

MP No.1069/93 &  
OA No.711/93

Date of decision:10.5.93

Sh.Attar Singh .... Applicant  
verus  
Union of India through  
Secretary,  
Ministry of Home Affairs,  
New Delhi & ors. .... Respondents

CORAM:-THE HON'BLE MR.I.K.RASGOTRA, MEMBER(A)  
THE HON'BLE MR.J.P.SHARMA, MEMBER(J)

For the Applicant .... Applicant in person.  
For the Respondents .. SI Makhan Singh

JUDGEMENT(ORAL)  
(BY HON'BLE MR.I.K.RASGOTRA, MEMBER(A) )

Misc.Petition No.1069/93 has been filed by the petitioner with the prayer that pending disposal of the OA 711/93, the respondents be directed not to proceed with the departmental proceedings. The departmental representative has filed a copy of the order dated 30.4.93 according to which, the punishment of censure has been imposed upon the applicant. It has further been ordered that the applicant will remain under suspension till the decision of the criminal case. The applicant has been allowed time to file an appeal before the Additional Commissioner of Police within a period of 30 days from the date of receipt of the order. In the circumstances, the Misc.Petition is rendered infructuous.

2. We have perused the OA. The relief sought is as below:-

the Tribunal may set aside the impugned order dated 2.7.92 passed by the Additional Deputy Commissioner of Police and stay the departmental proceedings initiated against the applicant.

3. Since the disciplinary proceedings

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(4)

have already breached the final stage, as adverted  
cannot  
to above, the applicant/ be granted the relief  
prayed for in this OA. This OA has also  
become infructuous. The applicant may file an  
appeal before the Additional Commissioner of  
Police and if after the disposal of the appeal,  
he is still aggrieved, he will be at liberty  
to approach the Tribunal, if so advised and in  
accordance with law.

The OA is disposed of finally with  
no order as to costs.

(J.P.SHARMA)  
MEMBER(J)

*Subhash*  
(I.K.RASGOTRA)  
MEMBER(A)